## GOVERNMENT OF INDIA MINISTRY OF TRIBAL AFFAIRS LOK SABHA UNSTARRED QUESTION NO- †5280 TO BE ANSWERED ON- 04/04/2022

### CASTE CERTIFICATE OF ST

#### †5280. SHRI DEEPAK BAIJ:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the details of the castes of Chhattisgarh, which are not getting the ST certificate at present due to pending amendments whereas in the past they were getting the ST certificate, the list thereof;

(b) whether the caste certificate of Scheduled Tribe is not being issued at present to the sub-castes of Bhatra tribe, Pit Bhatra, Amnait Bhatra and San Bhatra, Amanit and Amneet; and

(c) whether the Government is considering to rectify the quantitative errors of the tribes of Chhattisgarh?

#### ANSWER

# MINISTER OF STATE FOR TRIBAL AFFAIRS (SHRI BISHWESWAR TUDU)

(a) & (b): Ministry of Tribal Affairs is a nodal Ministry for specification of communities as Scheduled Tribes under Article 342 of Constitution of India. However, the responsibility for issuance of Scheduled Tribes certificates and verification of social status rests with the concerned State Government/UT Administration.

(c): The Government of India on 15.6.1999, and further amended on 25.6.2002, has approved the modalities for deciding the claims for inclusion in, exclusion from and other modifications in the Orders specifying lists of Scheduled Tribes. According to these modalities, only those proposals which have been recommended and justified by the State Government/UT Administration concerned, can be processed further. Thereafter, it has to be concurred with by the Registrar General of India (RGI) and the National Commission for Scheduled Tribes (NCST) for consideration for amendment of legislation. All actions are taken as per these approved modalities.

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